

**GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

**UNSTARRED QUESTION NO. 1331  
TO BE ANSWERED ON 18.12.2018**

**SUB-CATEGORISATION OF SCs**

**1331. SHRI NANDI YELLAIAH:**

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to refer to the reply given to Unstarred Question No. 1745 dated 06.03.2018 and state:**

- (a) whether the Government has taken any steps to get the opinion/views of all the State Governments and Union Territory Administrations on the issue of sub-categorisation de-sub-categorisation of Scheduled Castes;
- (b) if so, the details thereof along with the response received from the States/UTs in this regard; and
- (c) if not, the reasons therefor?

**ANSWER**

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT**

**(SHRI VIJAY SAMPLA)**

(a) to (c): National Commission to examine the issue of Sub-categorisation of Scheduled Castes in Andhra Pradesh (NCSCSC) had recommended amendment of Article 341 of the Constitution to provide for sub-categorisation and de-sub-categorisation of Scheduled Castes. Views of the major stake holder viz. the State Governments and Union Territory Administrations on the recommendation of the NCSCSC has been sought. Process of consultation has not yet been concluded.

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